

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. M.A.31 of 1999  
O.A.1483 of 1997

Date of Order : 19.2.1999

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

SIMUL DUTTA

vs.

UNION OF INDIA & ORS.  
(SPECIAL BUREAU)

For the applicant : Mrs. B. Ghoshal, counsel.

For the respondents: Mrs. Uma Sanyal, counsel.

ORDER

S.N. Mallick, V.C.

When the M.A. is taken up for hearing, 1d.counsel for the applicant does not press the application, but prays for withdrawal of O.A.1483 of 1997 on the ground that there are some formal defects in respect of the O.A. with regard to framing the reliefs.

2. On consent of both the parties, the O.A. is taken up today for disposal.

3. After hearing both the parties, we allow the applicant to withdraw the O.A. with leave to file a fresh application on the same cause of action, if not otherwise barred.

4. The O.A. and M.A. thus stand disposed of. No order is passed as to costs.

B.P. Singh  
(B.P. Singh)  
Administrative Member

  
(S.N. Mallick)  
Vice-Chairman